

applicability of section 12(1)(c) would be limited to day scholars. The Government has also issued a Guideline dated 13th July, 2012 clarifying that the provisions of section 12(1)(c) shall not apply to the residential schools which start admitting children at classes higher than class I. The guidelines may be seen at Ministry's website : www.education.nic.in.

Company owned colleges

1625. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether AICTE has brought a proposal to allow Public/Private Ltd. companies in the country with Rs. 100 crore turnover to start their own colleges;
- (b) if so, the details thereof;
- (c) whether companies have come forward to apply for the same; and
- (d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) Yes, Sir. The All India Council for Technical Education (AICTE) has allowed Public/Private Limited Company/Industries with Rs. 100 crore turnover for the previous three years to establish new Technical Institutions in Engineering and Technology, Pharmacy, Architecture and Town Planning, Hotel Management and Catering Technology (HMCT). Such Institutes shall be governed by the rules as in the Chapter-I of the Approval Process Handbook 2013-14. The detailed procedure for approval is given in the Approval Process Handbook 2013-14 issued by the AICTE which is available in the website : www.aicte-india.org.

(c) and (d) The AICTE has started the process of inviting online applications for establishment of the Colleges under the scheme.

Grading system of education

1626. SHRI PARVEZ HASHMI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the newly introduced grading system of education has led to lack of interest among students to study sincerely; and